

की जानकारी उपलब्ध नहीं है। फिर भी दो केंद्रों (वाराणसी और मद्रास) में किए प्रयोगात्मक सर्वेक्षणों से पता चलता है कि सकल प्रशिक्षणार्थियों में से 99.0 प्रतिशत नियुक्त हो गए हैं।

CORRECTION STATEMENT BY THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION ON 19-12-1967 FOR CORRECTING THE ANSWER GIVEN TO UNSTARRED QUESTION No. 2118 ON 28-11-1967.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : In the reply given on 28.11.1967 to Unstarred Question No. 2118 by Shri Madhu Limaye regarding names of States and statutorily rationed areas where rations were reduced after 1st June, 1967, I had mentioned that such reduction had been effected only in Greater Calcutta, Asansol group of towns and Siliguri. Information since received from the Andhra Pradesh Government indicates that in that State in the rationed areas of Hyderabad/Secunderabad and Vishakhapatnam the ration quantum had been reduced with effect from 27th August, 1967. The extent of reduction in these towns is 210 grams per adult per week.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PAYMENT OF INCREASED DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT SERVANTS

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order. This Calling Attention, under rule 197, pertains to the payment of dearness allowance for the Central Government employees on the recent rise in the price index. We tabled this Calling Attention nearly five days before, and we were told that you in your wisdom kept it for consideration and on Saturday, I came to know that this was coming up on Monday. I did not

know the exact date but I came to know that it was coming up on Monday. I was extremely happy but yesterday All-India Radio announced the dearness allowance increase for the Central Government employees. I am very happy about it and I congratulate the Finance Minister because he has kept up his promise, like *Raghukul Reeth*, at least. But I feel that on such an important matter, when the Calling Attention was coming up, either it should have been rejected or the reply should have come earlier here. I have nothing against it, but when this was coming up here, it should have been announced in the House, whether through a Calling Attention or *suo motu*. Otherwise, we will be setting an unusual precedent. Therefore, I would request you and the Finance Minister to assure this House that decisions on such important matters will be announced in the House when the session is on.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, on this particular matter, if this was a matter for decision to be taken now, I would not have announced it. This was a matter which I had decided at the time when I had discussions with them, and the Government had said at that time that the next rise will be paid in cash when it took place. This is what had been decided. My hon. friend perhaps has no faith in my word or in the words of Government.

SHRI S. M. BANERJEE : I have congratulated the Finance Minister.

SHRI MORARJI DESAI : Therefore, the Calling Attention Notice was not necessary. This was to be done automatically, because, this is what was said. The matter came up only 10 days ago. I got it only eight or 10 days ago, and the moment it came to me, I said this has been decided and therefore it should be done and everybody should be informed. That is how they must have done it. I do not know. I have not asked them to publish it through the radio or elsewhere. I only told them that this must be done and I accepted the call attention notice

because it was done and I have only to say that this was done. If I had to reply 8 days ago, then also I would have said that this will be done. That is all that I would have said. Therefore, there is nothing wrong in this and I do not think I can hold up these things, when things have been done already.

MR. SPEAKER: It is a good thing that has been done and everybody is congratulating him. But it went to the All India Radio, a Government agency, a few hours before it was answered here. I only wish that when a motion is before the House, the news is not leaked out. I do not know in which way they got it. I wish it was announced in the House.

SHRIMATI TARKESHWARI SINHA (Barh): Before I read the call attention notice, may I submit one thing? The Finance Minister has said that there was no need for this call attention notice. But we would like to submit to you that there are many other implications about deficit in the revenue budget and so on, because of this additional burden that the Government will have to bear. That is why we submitted this notice and you in your wisdom allowed it. I do not think it is proper for the Finance Minister to say that this was not at all needed and it has become redundant.

I call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:

"Payment of increased Dearness Allowance to Central Government employees on recent rise in price index."

SHRI MORARJI DESAI: Before I read the statement, may I give an explanation? I find that there is a competition in finding fault with the Finance Minister and I certainly say that the hon. member who has put the question has won in the competition. It is not a question of my finding fault with the call attention notice. In this matter what I said to Mr.

Banerjee was that he doubted the bona fides of Government. When Government had already said that this will be done, there was no question of any new promise or any new decision. Therefore, I think I am perfectly right in saying that the call attention notice was not necessary. In spite of the advice given to me by my hon. friend, Shrimati Tarkeshwari Sinha, I must say that I am completely right in saying that this call attention was not necessary in view of the fact this is not a new decision. This decision was taken at the time when the D.A. question was solved. Therefore, it is a routine matter. That is how it is done. The other question certainly is a relevant question and can be put. From that point of view, I can have no objection whatsoever.

SHRI S. M. BANERJEE: On a point of order, Sir. Again he has repeated that there was no necessity for this calling attention notice. He is virtually meaning indirectly by implication that the decision you have taken is wrong. It is your decision to admit the call attention notice. No aspersion should be cast on the Chair.

SHRI MORARJI DESAI: I can only say that the call attention notice was not given notice of by the Speaker.

AN HON. MEMBER: It has been accepted by the Speaker.

SHRI MORARJI DESAI: I have also accepted it.

AN HON. MEMBER: You had no choice.

SHRI MORARJI DESAI: There is no question of my having no choice.

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय यह बात गलत कह रहे हैं। अल्प सूचना प्रश्न के बारे में तो ऐसा कह सकते हैं कि हम स्वीकार करेंगे या नहीं, लेकिन ध्यान आकर्षण अगर, अध्यक्ष महोदय, आप कुबूल करेंगे तो झक-मारकर इन को कुबूल करना पड़ेगा।

श्री मोरारजी देसाई : झक मारना उन लोगों के लिये है जो स्पीकर की अथोरिटी को खुशी से कुबूल नहीं करते हैं, मेरे लिये झक मारने का प्रश्न ही नहीं उठता, क्योंकि मैं तो खुशी से कुबूल करता हूँ।

I always accept what the Speaker says. (Interruptions).

I had stated in this House on the 14th December, 1967, in reply to Unstarred Question No. 4373, that the 12-monthly average of the All India Working Class Consumer Price Index Number had crossed 205 in October, 1967, registering a 10 point rise since the rates of dearness allowance of Central Government employees were last revised and that a further revision was under consideration. Orders have now issued on 18.12.1967 enhancing the rates of dearness allowance of Central Government employees from 1.11.67, in accordance with the recommendations of the Gajendragadkar Commission on Dearness Allowance. The increases are payable in cash in full.

श्रीमती तारकेश्वरी सिन्हा : भारत सरकार ने जिस समय यह फैसला किया क्या उस के बाद राज्य सरकारों ने हिन्दुस्तान की सरकार से यह मांग की थी कि उन के भी जो कर्मचारी हैं या मुलाजिम हैं उन को भी इसी तरह डियरनेस एलाऊंस, मंहगाई भत्ता दिया जाय और क्या यह बात जब पिछली बार राष्ट्रीय विकास परिषद् की बैठक हुई थी तो उसमें हुई थी और अगर हुई थी तो मौजूदा परिस्थिति में अगर केन्द्रीय सरकार और राज्य सरकारों के कर्मचारियों को यह मंहगाई भत्ता दिया जायगा तो उस से घाटा कितना होगा बजट में और अगर नहीं दिया जायगा राज्य सरकारों को तो केन्द्रीय सरकार को कितना घाटा होगा और कितनी लागत का खर्चा होगा ?

श्री मोरारजी देसाई : सारा कुल खर्चा साल का हमारा 30 करोड़ रुपये का होगा

बाक़ी अभी तो यह तीन महीने का होगा इस साल का। राज्य सरकारों को केन्द्रीय राज्य कोष से खर्च नहीं करना है वह उन की अपनी जिम्मेदारी है और वह अगर यह मंहगाई भत्ता देना चाहेंगे तो उन का भी इसी हिसाब से खर्चा होगा।

SHRI S. M. BANERJEE : Mr. Speaker, Sir, it is now proved that Government has miserably failed to hold the price line though I admire the courage of conviction of the hon. Deputy Prime Minister when he said that he would be able to hold the price line. In view of this, may I know whether Government will now concede the demand of the Government employees that there should be full neutralisation and a Commission should be appointed to go into this question, and whether the money already deposited in the Provident Fund Account will now be returned on the face of this fact that the prices could not be checked even after this? I would like to have a definite reply from the hon. Minister.

SHRI MORARJI DESAI : The prices are getting under check. I cannot say that they have not been checked. This is as a result of the previous price rises. At present the prices have come down. Therefore, I do not think there will be a further rise so far as I can think just now, but one cannot say that definitely that will not happen. About the question of paying back the amount already deposited, I had said that if they ask for it it will be returned. But I had appealed to them and the leaders of those employees had also told me that they will also appeal to them not to withdraw it. I hope they will stand by their promise.

SHRI M. L. SONDHAI (New Delhi) : The Government appears to speak in different voices, and that is understandable since this is a transitional period. But even the Finance Minister is speaking in different voices. Speaking to the Associated Chambers of Commerce and Industry he said that the economic outlook is very good and here, when the question of dear-

ness allowance came up, as a very successful politician he sought to create an atmosphere when he said that the Government was on the verge of economic collapse. Taking him at the face value that the economic condition has now improved, will the Deputy Prime Minister and Finance Minister kindly consider honouring the Gajendragadkar Commission's report in toto?

SHRI MORARJI DESAI : My reply to the last question is an emphatic 'No' My hon. friend says that I have been contradicting myself. I am very sorry that he said that because I thought his understanding of these problems was very fine and very good. But, I am disappointed in this. When I said that the prospects of economic condition of this country are good, I did not say they are immediately good, I do hold that the prospects of this country are brilliant, but not today. But that does not mean that I must say all the while that our economic condition is brilliant. I cannot go on saying that all the while. Therefore, on this, as an experienced economist, as he considers himself, he should have known better and understood me more properly. Well, I am very sorry I will have to use Montessori method when I speak in future. Perhaps, I will do that.

SHRI HEM BARUA (Mangaldai) : Instead of indulging in this sort of scissor-and-paste work, cutting out a piece from here and pasting it there, in the form of dearness allowance, why is it that the government have not thought of a national wage structure commensurate with the rise in prices, which the government have deplorably failed to hold, with the national minimum as the basis?

SHRI MORARJI DESAI : The time has not come for that. That is all I can say.

SHRI HEM BARUA : The Finance Minister has said that the time has not come. The Finance Minister speaks of the past and of the future. He does not speak of the present. That is the trouble.

श्री रणधीर सिंह (रोहतक) : फ़ाइनैस मिनिस्टर साहब ने यह जो सेंट्रल गवर्नमेंट एम्पलाइजों को और अधिक मंहगाई भत्ता देने की घोषणा की है उस के लिये मैं उन को मुबारकबाद देता हूँ। साथ ही साथ मैं उन से यह जानना चाहता हूँ कि जहाँ उन्होंने केन्द्रीय सरकार के कर्मचारियों का मंहगाई भत्ता बढ़ाया है वहाँ देश के लाखों फौजी भी सेंट्रल एम्पलाइज हैं और जो कि आज कठिन हालात में देश की सेवा कर रहे हैं, मुल्क की हित्फ़ाजत कर रहे हैं और वह उन इलाकों से आते हैं और देश के उन कुनबों से आते हैं जिन पर कि मंहगाई का अधिक असर है तो क्या सरकार फौजियों की अपनी तनब्बाह या भत्ता बढ़ाने की किसी स्कीम पर गौर करेगी ?

दूसरे क्या सरकार ने कोई ऐसी नेशनल वेज पालिसी इवाल्ब की है ताकि यहाँ जब सेंटर में मंहगाई भत्ता और वेतन आदि बढ़ाये तो वहाँ स्टेट्स से भी पूछें और साथ-साथ उन के एम्पलायीज का भी वेतन और मंहगाई भत्ता उसी नेशनल स्केल पर बढ़े ?

श्री मोरारजी वेसाई : ऐसा तो नहीं किया है बाकी इतना ही कह सकता हूँ कि अभी ऐसा कर भी नहीं सकता हूँ।

श्री रणधीर सिंह : फौजियों की बाबत मैं जानना चाहता था। ?

श्री मोरारजी वेसाई : फौजियों पर भी यह डियरनेस एलाऊंस लागू होता है क्या माननीय सदस्य इतना भी नहीं समझते हैं ?

श्री रणधीर सिंह : मैं आप से कहलवाना चाहता था।

12.20 hrs.

Question of Privilege—contd.

श्री मधु लिमये : अध्यक्ष महोदय, जब से आप सभापति बने हैं इस सदन का तापमान नीचा रखने की आप कोशिश कर रहे हैं और मैं नहीं चाहता हूँ कि मैं कोई ऐसा काम करूँ जिससे तापमान बढ़ जाय। कल मैं ने जो मामला उठाया था उस को मैं आगे नहीं बढ़ाना चाहता हूँ लेकिन एक बात